

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/240/KOB/2024 IN IA(IBC)/217/KOB/2022 in IBA/37/KOB/2020
SECTION	SEC. 60(5) (C) IBC.
NAME OF PARTIES	EVM AUTO KRAFT INDIA PRIVATE LIMITED V/S SECRETARY, MARADU MUNICIPALITY AND ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER.
RESPONDENTS ADVOCATE/ PROFESSIONAL	AC VENUGOPAL

4th JULY 2024

## O R D E R

### IA(IBC)/240/KOB/2024 IN IA(IBC)/217/KOB/2022 IN IBA/37/KOB/2020

Learned Counsel, Mr. Sankar Panickar appears on behalf of the Applicant through virtual mode. Learned Counsel, Mr. A C Venugopal on behalf of the Liquidator (Respondent No. 2) through virtual mode and submits that he has filed the reply affidavit. However, the same is lying in defect with the Registry. Counsel for Liquidator (R2) is directed to make necessary endeavour to cure the defects and place the reply on record within a period of 10 days, after serving copy on the Counsel appearing for the Applicant.

Learned authorised representative, Mr. John Vadassery appears through virtual mode and stated that he is appearing on behalf of Respondent No. 1 and seeks time to file reply affidavit. Time granted, let the same be filed within a period of 10 days, after serving copy on the Counsel appearing for the Applicant.

List the matter for further consideration on **24.07.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**